



भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
एकीकृत क्षेत्रीय कार्यालय, लखनऊ  
Ministry of Environment, Forest & Climate Change  
Integrated Regional Office, Lucknow



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File No. XXI/ENV/NGT/CC/106/2022/477

Dated: 23.02.2023

To,

The Registrar  
The National Green Tribunal  
Principal Bench  
New Delhi  
Email: judicial-ngt@gov.in

**Subject: In compliance of the order of Hon'ble NGT, Principal Bench, New Delhi in O.A. No. 203 of 2021 entitled as Devidas Khatri Vs UOI & Ors reg:**

Sir,

With reference to the subject mentioned above, this is to inform you that in compliance of order passed on 01.08.2022 by the Hon'ble Tribunal in O.A. No. 203/2021 Devidas Khatri Vs Union of India & Ors.

The final report is submitted for your kind perusal and necessary action please.

**Encl: As Above**

Yours Sincerely

(Dr. A.K. Gupta)

Additional Director/Scientist 'E'

Copy to

1. Member Secretary, UPPCB, Lucknow. Email: [ms@uppcb.in](mailto:ms@uppcb.in)
2. Shri, Pukhraj Nenival, Regional Controller of Mines, Indian Bureau of Mines, Jabalpur. Email: [pukhrajnenival@ibm.gov.in](mailto:pukhrajnenival@ibm.gov.in)
3. Regional Director, Zonal office, CPCB, Lucknow. Email: [rdlucknow.cpcb@gov.in](mailto:rdlucknow.cpcb@gov.in)
4. District Magistrate, Prayagraj. Email: [dmall@nic.in](mailto:dmall@nic.in)

**Joint Committee Final Report in reference to Hon'ble NGT order in the matter of O.A.  
No. 203/2021 Devidas Khatri versus Union Of India dated 01.08.2022**

Hon'ble NGT vide its Order dated 01.08.2022 in the matter of Original Application No. 203/2021 Devidas Khatri versus Union Of India & Ors, instructed the following: -

*"... In view of above, further exercise is required to verify current status of compliance of environmental norms and making violators accountable for the past violations, following due process. We direct concerned statutory authorities to proceed further in the matter as per law. Further, we constitute a fresh five member Committee to be headed by Regional Director, MoEF&CC with Regional Director, CPCB, Member Secretary, State PCB, District Magistrate, Prayagraj and nominee of Indian Bureau of Mines (IBM), Government of India as members. The State PCB and Regional Director, MoEF&CC will jointly act as nodal agency for coordination. The Committee may meet within one month. It will be open to the Committee to co-opt any other individual/institution. The Committee may undertake visit to the site and except for such visit, conduct proceedings physically or online. The Committee may verify the compliance status of the entire area in question in a holistic manner as well as in respect of each of the lease holder and washing units and complete its work preferably within three months, by preparing an appropriate inspection strategy in its first meeting or as soon as possible. The inspections have to be factual, illustrating scientific methodology adopted for mining, ground water usage with due permissions, restoration of mined areas, overall compliance with CTO conditions extent of damages observed in terms of water and air and other associated aspects of environmental management. The local Administration may extend logistic facilities and cooperation including, security. In case violations are found, the Committee may also assess the compensation in respect of each of the violating unit. The State PCB and applicant may put all the units found to be prima facie causing any violation to notice of these proceedings so that they may file their response before this Tribunal before the next date by e-mail at judicial- 6 ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The Committee may file its report within four months by e-mail and simultaneously upload the same on the website of the State PCB so that the concerned units may access the same for filing their response. If any other documents are required by the project proponents (PP) for filing their response, the State PCB may place them on its website so that such documents can also be accessed by the PPs. ...."*

1. For the compliance of Hon'ble NGT directives following members have been nominated by the concerned departments
  - a. Dr. A.K.Gupta, Scientist-E, Integrated Regional Office (CZ), MoEFF&CC, Lucknow;
  - b. Shri Pukhraj Nenival, Regional Controller of Mines, IBM, Jabalpur
  - c. Shri Rajendra D. Patil, Scientist-D, CPCB RD-Lucknow
  - d. Shri Harsh Dev Pandey, ADM-Prayagraj
  - e. Shri R.K. Singh, Regional Officer, UPPCB, Prayagraj.
  - f. Shri P.K. Rai, District Mining Officer, Parayagraj

*Patil*      *Anand*

2. The committee has conducted virtual meetings on 24.08.2022 to discuss the instruction of Hon'ble NGT and the methodology that needs to be adopted for its compliance. The minutes of the meeting are attached at **Annexure A**.
3. During the meeting matter related information (list of leases granted till date, active lease, mining plan, KML files, Environmental Clearance, CTO, production from last 05years, etc.) has been collected from various departments, and the distance of the project site in question from the following areas has been discussed and also verified through the field visit.
4. Thereafter, site inspections of the area were conducted during 01.09.2022 - 02.09.2022 and 16.11.2022 - 18.11.2022.

5. **Major observation of the committee on Silica sand mining**

5.1 As per information collected from the District Mining officer, Prayagraj, and Regional Office, Uttar Pradesh Pollution Control (UPPCB), Prayagraj during the meeting/inspection of the site, till the date a total of 25 mining leases have been granted for silica sand mining in the District Prayagraj that covers around 16604.092-hectare land with a total sanction production capacity of 14,10,509 TPA (calculation based on only 12 mines). Out of 25 leases, 18 leases have already expired, and only 07 leases with an area of **136.81 hectares (5,86,160 TPA)** are active as of now. The status of the active leases and their statutory permissions viz. mining plan, environmental Clearance (EC), consent to operate (CTO), and lease-wise compliances, etc are tabulated below:

S N	Name of the lease	Area (hectare)	Sanction production capacity	Details Attached as Annexure
1.	M/s Chawla Silica Sand Trading Company	16.75	1,50,000 TPA	B
2.	M/s Chawla Silica Sand Trading Company	5.49	26,160 TPA	C
3.	Smt. Amita Gupta & Shri Abhilesh Kumar Gupta	17.75	25,000 TPA	D
4.	Shri Rajiv Kumar Chawla	3.59	Not mentioned*	E
5.	Smt. Nirmal Rani Chawla	48.86	60,000 TPA	F
6.	Shri Ashok Kumar Bajpai	29.80	3,00,000 TPA	G
7.	Shri Abhinandan Tiwari	14.57	25,000 TPA	H
<b>Total lease area</b>		<b>136.81</b>	<b>5,86,160 TPA</b>	

\* Not mentioned in EC and CTO

- 5.2 Out of abovementioned 07 mines, 02 mines do not have a valid CTO from the Uttar Pradesh Pollution Control Board (UPPCB) at the time of inspection of the committee. Thereafter, these 02 mines have also obtained the CTO from UPPCB.
- 5.3 Similarly, as per the information provided by Uttar Pradesh Pollution Control Board (UPPCB) in district Prayagraj **42 Silica sand washing plants** have valid CTO, having a total capacity is around **50,000 TP/month**.

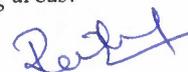
- 5.4 It has been observed that most of the lease holders are undertaking mining operations out of their granted lease area. The mining department can be asked to conduct the GPS enabled drone survey to verify the illegal extraction carried out by these leaseholders and can be asked to impose the applicable environmental compensation (EC) in accordance with the guideline endorsed by Hon'ble NGT.
- 5.5 Excessive production of minerals has also been observed, in comparison to their annual capacity mentioned in their respective Environmental Clearance.
- 5.6 Similarly, almost all leaseholders are not complying with the term and conditions stipulated in their Environmental Clearance, mining plan, and consent to operate. Some of the major non-compliances are as indicated below
- 5.6.1 Almost all leaseholders have neither developed safety zone/ plantations nor undertaken systematic mining in a scientific manner as per approved mining plans etc.
- 5.6.2 Some of the leaseholders are operating the washing plants within their lease area, which is not permitted in Environmental clearance. The same has also not been mentioned in the consent issued to such units by UPPCB.
- 5.6.3 Deviation is found in the mentioned production proposals Vs actual annual production Achieved in almost all the mines.
- 5.6.4 Some of the lease holders are operating dryers for drying washed silica sand in their lease area, which is neither permitted in Environmental clearance nor consents to operate (CTO).
- 5.6.5 Some of erecting boundary pillars are found after the DGPS Survey.
- 5.6.6 Some of the mines have excavation in consonance with the production raised from the granted lease area.
- 5.6.7 Qualified technical persons are not employed in these mines for proper working.
- 5.6.8 Out of 7 silica sand mining leases, two mining (M/s Modi mineral, Ashok Bajpayee) has been found in operation without valid CTO, which has been granted CTO after the committee inspection.
- 5.7 Few consents to operate (CTO) of silica sand mining have been issued for sand/morrum mining instead of silica sand, which need to be consonance with mining plane/Environmental Clearance. Similarly, most of the consent to operate (CTO) has been issued by UPPCB without mentioning the production capacity of minerals.
- 5.8 Though the mines have permission for the extraction of only one mineral, the majority of them are extracting and selling more than one mineral (Silica sand, sandstone, Gitti, etc.) and paying a royalty for only one mineral. Which is been resulting in the significant loss of government royalty during the mining and washing of the silica sand mineral & gitti boulder in Tehsil-Bara district Parayagraj.
- 5.9 The actual excavation made from the granted lease areas was ascertained and which is matching for last year's production only; whereas mines are granted almost 40-50 years ago. It needs to be tallied with the total production raised from the area since the beginning. The same could not be ascertained in absence of requisite information.

- 5.10 During discussion with local administration committee observed that the mining in area in question started way back even before the time of Independence. As the mining started by Rani Kumari Ba, in way back to 1940s and 50s have been continue till 2013. During the period various mining pits have been created which is still exists in the said area, and known as abandoned mine.
- 5.11 Illegal mining/ abandoned mine pits are spread throughout the area. these pits are concentrated in numbers mostly at the remote locations in corner of the area in question. Considering the huge density of the illegal mine pits the extent of the extraction is not measurable. Even the committee found wires of detonators used for blasting at some of the illegal mining sites which clearly indicates the intensity of illegal mining in the area. The committee also observed the active mining activity in some of the pits.
- 5.12 State forest rules cannot permit to State mining department to grant the lease within 100 meters of the forest land, most of the illegal mining area in question has been found near the forest land.
- 5.13 An ample number of illegal storage sites (loose & packed both) were observed during the visits. After the first visit of the committee, the local administration started issuing the storage license as per U.P. mineral storage & transportation rules, 2018 to address and legalize these storages. And as informed to the committee, 27 storage licenses have been issued so far.
- 5.14 Various deep pits have been created by leaseholders during un-systematic mining, filled with rainwater left abandoned; need to be fenced for minimizing any accidents, etc.
- 5.15 No systematic exploration is done in the area resulting in haphazard/rat hole mining.
- 5.16 The local people rely mainly on the mining and exploitation of natural resources to develop their household economy. Mining in the area is providing employment directly or indirectly to people of the surrounding villages and their main occupation is mine labour in silica mines and in silica washing plants. Employment from mining is available throughout the year except in the rainy season when it is not conducive to mine due to the filling up of mining pits and shafts with water. Farming was an alternative source of income and bare subsistence.
- 5.17 Deposits of Silica Sand, Stone (Gitti & Boulder) & ordinary Sand have been reported in various parts of the district. Glass Sands deposits are found in Shankargarh & Lohgara (Tehsil Bara) & Building stone (kaimur Sandstone) is found in the southern parts of the district (Meja & Korao tahsil) & extracted either by blasting or by splitting the chief quarries.
- 5.18 Type of Mining in the area is small-scale cluster type of mining, which was developed naturally in the course of decades of operation. In almost all cases, mining uses open pit or dredging mining methods with standard mining equipment. Opencast mining involves digging of pits and hillside excavation and is responsible especially for large-scale devastation of soils. Surface mining of silica is associated with the removal of vegetative cover combined with the stripping of topsoil, overburden and spoil materials. With such mines, the land surface over a considerable area is destroyed, and what is left behind may be unstable land, causing landslides, erosion, siltation, and polluted water. It disrupts ecosystems, scars the landscape, and destroys microbial communities resulting in degradation of forests. Such land is generally useless after

the mining ends and may continue to cause environmental problems stretched beyond after the mine has been closed. These disturbances to the natural contour of the topography have repercussions, not only for those communities in the immediate vicinity but also for those inhabitants living in adjacent areas.

## 6. Major observation of the committee Silica sand washing plant

- 6.1 As per information provided by Regional Officer, Uttar Pradesh Pollution Control Boards (UPPCB), presently total 42 consent to operate has been granted for silica sand washing plant in Lalapur, Bankipur, Janwa, Dhara, Kaitha, Lakhnauti and Pratappur area of the Shankargarh Block, tehsil Bara, district Prayagraj. Detailed of washing plant and CTO number its validity and production capacity is tabulated: **Annexed as Annexure I.**
- 6.2 The request was made to UPPCB to ask the washing units to ensure their operations during the visit of committee. However, only a few washing plants were found operational during the two visits of the committee. Similarly, no concerned persons were available at the site of these washing units to explain about working mechanism, material balance, wastewater management, and compliance in accordance with the statutory requirements.
- 6.3 Due to which, the committee felt difficulty in assessing the actual working mechanism and wastewater management through these washing plants. However, committee drawn the following conclusions (in general) based on the observed status.
- 6.4 Earlier committee on same matter reported that the 83 washing unit existed in Shankargarh block, it has been informed by the UPPCB, that out of 83 only 35 washing unit have been legalise and remaining have been removed/dismantle. In addition, UPPCB has granted permission for 7 new washing unit. During the visit the committee 13 washing plant which were closed earlier restarted their operation without any permission, which have been again remove/dismantle by the UPPCB after visit of the committee.
- 6.5 The subject mentioned in CTO granted to washing plant is not specific, in majority of cases subject of CTO are screening, crushing stone, washing of sand and silica sand. Similarly, the majority of washing plant having two or three washing units in same premise, out of all various washing plant are under running condition, whereas, they have obtained consent to operate (CTO) for only one washing plant.
- 6.6 The borewell is the primarily source of the water supply in these washing units. The UPPCB informed that the consent was issued to these units only after ensuring availability of the NOC from CGWA/CGWB for groundwater withdrawal.
- 6.7 Gravity settling pits/concrete tanks are the only wastewater treatment system provided by these washing units. These settling pits are constructed below the ground surface and mostly found filled with the mud.
- 6.8 The mechanical sludge removal system is not provided in these settling pits. The settled sludge is removed manually through the Pockland Machine during which the possibility of damage to these settling tanks cannot be ruled out.
- 6.9 The removed sludge is dried in open areas and used for filling of the low-lying areas.

- 6.10 It is informed that the treated wastewater is reused in the process and no treated wastewater is discharged outside the premises of these washing units. However, the committee observed the bypass arrangement in some of the washing units which allow them to pollute surrounding environment.
- 6.11 It has been observed that the majority of washing plant is not having proper water recycling system in the washing plant. It is required to formulate guidelines for water recycling system for silica sand project and executed for conservation of the ground water. Besides, it is also required to fix the responsibility of the concern department for their compliance. Ground water abstraction permission and its compliance need to be verified by the concern department for conservation of the water.
- 6.12 It has been observed that mineral stock in some washing plant area is much higher than the mineral excavated from their own lease, which shows irregular mining in the area in question. Similarly, these washing units didn't obtain permission for the storage of the minerals from mining department. And the storage guideline to control the fugitive emission was not strictly followed.
- 6.13 It has been observed that the majority of the washing plant unit are using plastic bag for storage/selling of silica sand using their brand name etc. For the purpose of using plastic bags by the producers & manufacturers it is required to take permission under Extended Producer Responsibility (EPR) in Plastic Waste Management Rule, 2016. As such no EPR Authorisation has been obtained by these units.
- 6.14 Washing plant of M/s Allahabad Sand, Garhwa operated resin coated silica plant without valid Consent to operate (CTO) and, hazardous waste authorization for hazardous chemicals generated during operation as well as PESO (Petroleum and Explosives Safety Organization (PESO)) for storage of significant quantity of LDO,
- 6.15 In addition to the permitted washing units, the structures were found at many locations which indicates about the existence of illegal the washing units. Such washing units are mostly placed at the remote locations inside the forest areas.
- 6.16 The inventory about the mine from which they have received the material was not maintained/provided to the committee.
- 6.17 The approach road to these units is not maintained properly. And as the minerals are transported only through the road transport the substantial contribution of the road dust can be expected during operation of these units. Similarly, the internal roads can also be another source of the non-point air pollution in this area.
- 6.18 A few washings plant has been operated very close to the reservoir part of Garhwa fort (A protected monument under the Archaeological Survey of India), which need to be protected.
- 6.19 Uttar Pradesh Pollution Control Board (UPPCB) closed 13 illegal washing plant in year 2022 Tehsil Bara District Parayagraj, list of washing plant **annexed as annexure-M.**
- 6.20 M/s Prayag Quality Sand, having washing plant CTO for crushing of giiti /boulder instead of that they are washing silica sand.

## 7. Action taken by local administration, Mining

- 7.1 Total of 6 FIR logged to date against illegal mining in the area in question, out of which 5 FIR have been lodged by local administration during/after the Hon'ble NGT Committee inspection. (List annexed as Annexure J)
- 7.2 Around 1527.2 Cubic meters of silica sand has been seized during/after inspection of the Hon'ble NGT committee at 5 different places. (List annexed as Annexure K)

## 8. Environmental compensation (EC) for excessive mining/operated without valid CTO/ mining plan

- 8.1 It has been observed that the various mines doing excessive mining against the production capacity mentioned in their Environmental Clearance/mining plan/consent, whereas some are operated without valid Consents from UPPCB. And hence, committee is in opinion to impose Environmental compensation (EC).
- 8.2 The production carried out without statutory permission is been considered illegal extraction whereas in the case of the leases having all statutory permission the excess quantity has been considered for the assessment of the environmental compensation. The details are as tabulated and attached at Annexure L.

## 9. Committee Recommendation: The issue specific recommendations of the committee is as given

### Regarding illegal mining Activities

- 9.1 Most of the places where illegal mining operations were found, the land is belonging to forest/gram sabha/expired lease. All land should be identified as belonging to forest or gram sabha and a signboard should be placed displaying rakba or khasra number/area & ownership of land for controlling illegal silica sand mining in tehsil Bara district Parayagaraj.
- 9.2 For controlling illegal sand mining, local administration will have to identify and closure the illegal washing plant/structure/crusher/conveyor belt with immediate effect.
- 9.3 State Govt. may take effective use of "Mining Surveillance System" in collaboration with BISAG-N [Bhaskaracharya National Institute for Space Application and Geo-informatics] to monitor incidences of Unauthorized mining by making use of space technology and superimposing mining lease area on satellite imagery which detects illegal mining within 500 meters radius of granted mineral concession and generates triggers.
- 9.4 A necessary exercise needs to be done for dividing the entire area into suitable blocks and put for auction after detailed exploration to fetch additional revenue in form of a bid premium. There may be a centralized system for marketing Silica sand.
- 9.5 District administration can be asked to make stringent provisions for checking-up illegal mining, storage & transportation of minerals by constituting task forces in more frequency. They can be asked to conduct a drone survey to identify illegal mining activities located in the remote areas.
- 9.6 The rate of financial assurance needs to be enhanced for undertaking reclamation & rehabilitation activities against the area put to use for mining & allied activities per hectare, state mining department may strictly comply the mine closure programme.

- 9.7 The committee is in opined to close illegal pits in the periphery of forest land by filling of fly ash/bottom ash available with exiting thermal plant in district Parayagarj in light of the fly ash notification. And regarding other old pit/illegal pit, the mining department/revenue department may be asked to assess the feasibility of the further mineral extraction potential, based on which these pits may either be lease out or restoration activity may be carried out as mentioned above.
- 9.8 In case of illegal custody of the lease area by the previous leaseholder, the stringent action as per law need to be taken by concern department.
- 9.9 The illegal use of explosives for blasting in illegal mining is the case of illegal handling of explosives and should be punished/penalized under the concerned prevailing rules.

Regarding existing mining activities

- 9.10 Audit on the quantity permitted, quantity mined out, to use specific silica sand washing plant etc shall be conducted every year.
- 9.11 Incorporating Star Rating Provision for minor minerals will help in Quality mining.
- 9.12 Mechanism for end-to-end tracking of mineral from mines to end users' needs to be devised
- 9.13 Provision of a Group Vocational training centre may be made for training/refresher training of HEMM operators as well as mining officials.
- 9.14 Capacity Building of the State DGM is required for approval of mining plan documents and subsequently its monitoring.
- 9.15 Storage of silica sand should only be allowed to leaseholders, or to a person who wants a license for processing along with storage and wants to work like an ancillary to a lease, as per the prevailing rules.
- 9.16 The condition for having weighbridges and a PTZ camera with 30 days of the recording should be considered while issuing licenses for storage of the silica sand.

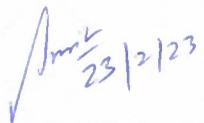
Regarding washing units

- 9.17 The washing units can be asked to install separate electromagnetic flow meters to measure water withdrawal, waste water generated, treated and recycled. These electromagnetic flow meters can be connected with the centralized server for monitoring purpose.
- 9.18 The washing units should have pucca/cemented two stage settling tank with at least two standby pucca/cemented pits for drying of the sand etc.
- 9.19 Uttar Pradesh Pollution Control Board (UPPCB) may involve R&D institution likes., IIT-Kanpur, MNIT-Prayagraj, IIT-BHU for the designing of the pucca/cemented two stage settling tank with at least two standby pucca/cemented pits for drying of the sand.
- 9.20 It is also required to formulate the guidelines for washing plant land area (based on their capacity) to avoid overstocking the silica sand.
- 9.21 The permission of the dryer, crusher (Chakki), screening, washing, etc are not properly mentioned in the consent to operate (CTO) issued by the Uttar Pradesh Pollution Control Board (UPPCB). In view of the above it is of utmost importance to review all consent to operate (CTO) granted to the mining lease and washing plant within three months.

- 9.22 In case of washing plant, State pollution control board (UPPCB) can be asked to accord consent to operate (CTO) only after no objection certificate issued by mining department only, such practice may certainly control the illegal mining and washery.
- 9.23 In case of washing plant, State pollution control board (UPPCB) may accord consent to operate (CTO) only after no objection certificate issued by mining department only, such practice may certainly control the illegal mining and washery.
- 9.24 The washing plant located near the reservoir part of Garhwa fort (A protected monument under the Archaeological Survey of India) should be treated in accordance with the law.
- 9.25 It is required to ban the use of mobile crushers (Chakki) in the silica sands industry to control the illegal handling and processing of the silica sand in the area in question.
- 9.26 It is required to setup Weight Bridge on all washing plant for verification of the incoming and outgoing mineral.
- 9.27 The district administration and UPPCB can be asked to run a regular drive against the illegal washing units. They can be asked to conduct a drone survey to identify such units which are located in remote areas.

Other recommendations

- 9.28 DGM and UPPCB, must meet frequently to resolve issue related with silica sands mining and washing plant by taking monthly/quarterly/half yearly meeting.
- 9.29 The DGM office and Regional Office of UPPCB shall be strengthened with additional manpower & advanced infrastructure facilities for strict vigilance on illegal mining activities and subsequent silica sand washing plant.
- 9.30 The amount collected on environmental compensation for excess mining be recovered from the concerned leaseholder and silica sand washing unit owner, operated without obtaining valid CTO or installed more than one washing plant without obtaining permission from UPPCB may be used for further R&D on various concern issues likes., designing of the water efficient washing plant/settling pond etc from reputed Institutes likes., IIT, CSIR-NEERI, IITR etc.

Committee member	Signature
Dr. A.K.Gupta, Scientist-E, Integrated Regional Office (CZ), MoEFF&CC, Lucknow	
Shri Pukhraj Nenival, Regional Controller of Mines, IBM, Jabalpur	
Shri Rajendra D. Patil, Scientist-D, CPCB RD-Lucknow	 23.02.2023
Shri Harsh Dev Pandey, ADM (E) Prayagraj	
Shri R.K. Singh, Regional Officer, UPPCB, Prayagraj	
<b>Date: 19.02.2023</b>	

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Committee member	Signature
Dr. A.K.Gupta, Scientist-E, Integrated Regional Office (CZ), MoEFF&CC, Lucknow	
Shri Pukhraj Nenival, Regional Controller of Mines, IBM, Jabalpur	
Shri Rajendra D. Patil, Scientist-D, CPCB RD-Lucknow	
Shri Harsh Dev Pandey, ADM (E) Prayagraj	
Shri R.K. Singh, Regional Officer, UPPCB, Prayagraj	
<b>Date: 19.02.2023</b>	

Committee member	Signature
Shri Harsh Dev Pandey, ADM (E) Prayagraj	
Shri R.K.Singh, Regional Officer, UPPCB, Prayagraj	
Date: 17.02.2023	

## List of Annexure:

- A. The minutes of the meeting dated 24.08.2022
- B. Detailed report of M/s Chawla Silica Sand Trading Company (16.75 ha)
- C. Detailed report of M/s Chawla Silica Sand Trading Company (5.49 ha)
- D. Detailed report of Smt. Amita Gupta & Shri Abhilesh Kumar Gupta (17.75 ha)
- E. Detailed report of Shri Rajiv Kumar Chawla (3.59 ha)
- F. Detailed report of Smt. Nirmal Rani Chawla (48.86 ha)
- G. Detailed report of Shri Ashok Kumar Bajpai (29.80 ha)
- H. Detailed report of Shri Abhinandan Tiwari (14.57 ha)
- I. Consent to operate of Washing Plant
- J. FIR logged till date against illegal mining the area in question
- K. List of Silica sand mining lease granted till date.
- L. Environmental Compensation (EC)
- M. List of illegal washing plants
- N. Photographs taken during Committee inspection

मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0), नई दिल्ली में योजित ओ0ए0 नं0 203/2021 देवीदास खत्री बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 01.08.2022 के अनुपालन में गठित समिति के सदस्यों की वर्चुअल बैठक दिनांक 24.08.2022 का कार्यवृत्त :-

मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0), नई दिल्ली में योजित ओ0ए0 नं0 203/2021 देवीदास खत्री बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 01.08.2022 के अन्तर्गत अपर जिलाधिकारी (प्रशासन), प्रयागराज की अध्यक्षता में कृत कार्यवाही की समीक्षा हेतु दिनांक 24.08.2022 साँय 5:00 बजे वर्चुअल बैठक आयोजित की गयी। उक्त वर्चुअल बैठक में निम्नलिखित अधिकारियों द्वारा प्रतिभाग किया गया :-

1. श्री हर्ष देव पाण्डेय, अपर जिलाधिकारी (प्रशासन), प्रयागराज।
2. श्री आर0डी0 पाटिल, वैज्ञानिक-‘घ’ केन्द्रीय प्रदूषण नियंत्रण बोर्ड, आंचलिक कार्यालय, लखनऊ।
3. डॉ ए0के0 गुप्ता, अपर निदेशक/ वैज्ञानिक “ई” पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, पंचम तल, सेक्टर एच, अलीगंज, लखनऊ।
4. श्री पुखराज नेणीवाल, क्षेत्रीय खान नियंत्रक, भारतीय खान ब्यूरो, जबलपुर, म0प्र0।
5. श्री रमेश कुमार सिंह, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज।

मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0), नई दिल्ली में योजित ओ0ए0 नं0 203/2021 देवीदास खत्री बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 01.08.2022 का मुख्य कार्यकारी अंश निम्नवत् है:-

....."We direct concerned statutory authorities to proceed further in the matter as per law. Further, we constitute a fresh five member Committee to be headed by Regional Director, MoEF&CC with Regional Director, CPCB, Member Secretary, State PCB, District Magistrate, Prayagraj and nominee of Indian Bureau of Mines (IBM), Government of India as members. The State PCB and Regional Director, MoEF&CC will jointly act as nodal agency for coordination. The Committee may meet within one month. It will be open to the Committee to co-opt any other individual/institution. The Committee may undertake visit to the site and except for such visit, conduct proceedings physically or online. The Committee may verify the compliance status of the entire area in question in a holistic manner as well as in respect of each of the lease holder and washing units and complete its work preferably within three months, by preparing an appropriate inspection strategy in its first meeting or as soon as possible....."

....."In case violations are found, the Committee may also assess the compensation in respect of each of the violating unit. The State PCB and applicant may put all the units found to be prima facie causing any violation to notice of these proceedings so that they may file their response before this Tribunal before the next date by e-mail at judicial- 6 ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The Committee may file its report within four months by e-mail and simultaneously upload the same on the website of the State PCB so that the concerned units may access the same for filing their response. If any other documents are required by the project proponents (PP) for filing their response, the State PCB may place them on its website so that such documents can also be accessed by the PPs. List for further consideration on 06.02.2023....."

सर्वप्रथम वर्चुअल बैठक के दौरान क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, प्रयागराज द्वारा उपस्थित सभी सदस्यों का अभिवादन किया गया एवं अवगत कराया गया कि वर्तमान में कुल 41 सिलिका सैण्ड वाशिंग इकाईयों को संचालित हेतु सहमति प्रदान की गयी है।

बैठक में अपर जिलाधिकारी (प्रशासन), प्रयागराज द्वारा समिति के सदस्यों को अवगत कराया गया कि पूर्व में भी जिलाधिकारी महोदय, प्रयागराज एवं आयुक्त महोदय, प्रयागराज मण्डल, प्रयागराज की अध्यक्षता में समिति का गठन हो हुआ था तथा उक्त समिति द्वारा पूर्व में संदर्भित क्षेत्र का निरीक्षण कर विस्तृत निरीक्षण आख्या मा० एन०जी०टी० नई दिल्ली में प्रेषित की जा चुकी है। अपर जिलाधिकारी (प्रशासन), प्रयागराज द्वारा अवगत कराया गया कि सिलिका सैण्ड वाशिंग इकाईयों एवं खनन पट्टों द्वारा पर्यावरणीय स्वीकृति में अधिरोपित शर्तों का तत्समय अनुपालन पाया गया।

उपस्थित खान अधिकारी, प्रयागराज द्वारा अवगत कराया गया कि वर्तमान में कुल 7 खनन पट्टे स्वीकृत हैं, जिनको पर्यावरणीय स्वीकृति प्राप्त है।

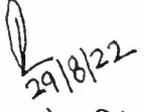
श्री आर०डी० पाटिल, वैज्ञानिक-‘घ’ केन्द्रीय प्रदूषण नियंत्रण बोर्ड, आंचलिक कार्यालय, लखनऊ द्वारा अवगत कराया गया कि शंकरगढ़ क्षेत्र में संचालित 7 खनन पट्टों को निर्गत पर्यावरणीय स्वीकृति की अनुपालन आख्या के संबंध में पृथक-पृथक जॉच रिपोर्ट तैयार होनी है। साथ ही 41 सिलिका सैण्ड वाशिंग इकाईयों को निर्गत सहमति आदेश (सीटीओ) की भी पृथक-पृथक अनुपालन आख्या तैयार होनी है।

श्री पुखराज नेणीवाल, क्षेत्रीय खान नियंत्रक, भारतीय खान ब्यूरो, जबलपुर, म०प्र० द्वारा अवगत कराया गया कि शंकरगढ़ क्षेत्र में संचालित सिलिका सैण्ड वाशिंग इकाई पट्टों से 5 वर्ष का खनन उत्पादन डाटा प्राप्त किया जाना उचित होगा, जिसपर अपर जिलाधिकारी (प्रशासन), प्रयागराज द्वारा अवगत कराया गया कि मा० एन०जी०टी० नई दिल्ली में कम्प्लेन दाखिल होने की तिथि से प्रोडक्शन डाटा दिया जाना उचित होगा।

डॉ ए०के० गुप्ता, अपर निदेशक/ वैज्ञानिक “ई” पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, पंचम तल, सेक्टर एच, अलीगंज, लखनऊ द्वारा अवगत कराया गया कि गठित समिति के सभी सदस्यों का वाट्सऐप ग्रुप जनरेट कर सूचना के आदान-प्रदान की कार्यवाही की जाए।

समिति के सदस्यों द्वारा दिनांक 01.09.2022 एवं 02.09.2022 को संदर्भित क्षेत्र में निरीक्षण हेतु सहमति प्रदान की गयी।

अंत में घन्यवाद प्रस्ताव के साथ बैठक का समापन किया गया।

  
 (आर० के० सिंह)  
 क्षेत्रीय अधिकारी,  
 उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
 प्रयागराज

<b>B</b>	<b>Lease</b>	<b>M/s Chawla Silica Sand Trading Company</b>				
	<b>Mining site</b>	<b>Lakhnauti Silica Sand Mine</b>				
i.	Environmental Clearance	J-11015/116/2011-IA.II(M) dated 12.12.2014* EC22B001UP186696 dated 01.04.2022**				
ii.	Capacity as per EC	50,000 TPA* 1,50,000 T per annum**				
iii.	Lease area	16.75 Hectares				
iv.	Lease Period	30.01.2015 to 29.01.2045				
v.	Date of opening of mine	02.02.2016				
vi.	Consent to Operate (CTO) under air and water act	166124/UPPCB/Allahabad (UPPCB)/CTO/Both/PARYAGRAJ/2022 dated 13.11.2022, Corrigendum issued vide letter no. H87194/C-2/60MMS/NGT cell/gen/30/22 dated 13.1.2023. Validity of consent is from 1.1.23 to 31.12.2027				
vii.	Capacity as per CTO	1,50,000 TPA (Silica Sand)				
viii.	Is any washing plant within the lease	No				
ix.	Modified mining plane	<ul style="list-style-type: none"> <li>Approved vide letter no. 2173/MP/16 Dated 18.12.2018 for a period from 2018-19 to 2019-20 under rule 34 of UP Minor Mineral Concession Rules 1963.</li> </ul>				
x.		Year	Proposal (Tons)	Achieved (Tons)	Deviation (%)	Remarks
		2015-16	9144	10981	+21%	Data are procured from modified mining plan approved vide letter no.2173/MP/16, Dated 18.12.2018.
		2016-17	6067	48712	+703%	
		2017-18	11309	32208	+188%	
		2018-19	150000	42140	Ascertained on receipt of enhanced capacity environmental clearance	Data are procured from DMO Office Through Whatsup upto Dec; 2021.
		2019-20	150000	47495		Mine is in operation without approved mining plan document since 01.04.2020
		2020-21	150000	66755		
		2021-22	150000	32607		
	2022-23	150000				
xi.	Observation based on mining plane	<ul style="list-style-type: none"> <li>DGPS survey of Mining lease area is not done.</li> <li>Boundary pillars are not erected properly.</li> <li>Production, Development, Dumping, Plantation, Reclamation &amp; rehabilitation works are not done as per the proposals of approved mining plan document. The mining operations are not being carried out in scientific &amp; systematic manner. There is absolutely no relevance in approved proposals and actual working.</li> <li>Mine has raised production many folds of its proposals.</li> <li>Mine is in operation for last 03 years without valid mining plan documents</li> <li>Reserve /resources are enhanced many fold without undertaking exploration activities</li> </ul>				

xii.	Observation based on Environmental Clearance	<ul style="list-style-type: none"> <li>• It has been found that the first EC of the above lease was granted by Ministry vide letter no. J-11015/116/2011-IA.II (M) dated 12.12.2014 for 50,000 TPA silica sands production.</li> <li>• PAs obtained another EC from SEIAA-UP for same lease area with production capacity of 1,50,000 TPA vide EC letter EC22B001UP186696 dated 01.04.2022.</li> <li>• Which definitely to be expansion of production from 50,000 TPA to 1,50,000 TPA project and consider as expansion project.</li> <li>• However, SEIAA/SEAC-UP appraised this project without due diligence under EIA notification 2006 and its subsequent amendment and grant environmental clearance under fresh category.</li> <li>• It is also important to note here that the in mining plane the proposed excavation of the mineral is 150000 during 2017-18 and 2019-20 and EC for 50,000 TPA silica sands production only.</li> <li>• Over production has also been noticed during 2020-21.</li> <li>• As per record, PAs are not submitting six monthly compliance report to the concern authority,</li> <li>• It has been observed that the none of mine workers wearing personal protective equipment's (PPEs) likes, safety shoes, helmets mask etc on site,</li> <li>• It has been observed that the miner is neither established nor conducting monitoring of the RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> parameters at site,</li> <li>• It has been observed that the miner is neither established nor conducting monitoring of the ground water level and its quality parameters at site,</li> <li>• It has been observed that the miner is not given safety training to the employee,</li> <li>• It has been observed that the miner does not have OB waste management,</li> <li>• It has been observed that miner does not stored top soil at site,</li> <li>• It has been observed that the miner developed significant green belt only both side of entrance,</li> <li>• It has been observed that the 7.5 meter safety zone planation has not been done throughout the boundary lease,</li> </ul>
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		<ul style="list-style-type: none"> <li>• It has been observed that the PAs are also doing mining by using JCB etc.,</li> <li>• It has been found that the peripheral fencing of the excavated area has not been done so far.</li> </ul>
xiii.	Observation as per CTO	<ul style="list-style-type: none"> <li>• As project is having dryer plant in lease area, which is not mentioned in the given CTO,</li> <li>• Production capacity mentioned in latest CTO and in Environmental Clearance not matching (CTO Specific Condition no. 2).</li> </ul>
xiv.	Observation based on Satellite images on various interval	<ul style="list-style-type: none"> <li>• Google earth image shows that the lease holder done mining outside of the lease in 2017.</li> </ul>

Ms Chawla Silika Sand trading Company Lakhnauti, Area: 16.67 ha



(B)

C	Lease	M/s Chawla Silica Sand Trading Company:				
	Mining site	Janwa Silica Sand Mine				
I.	Environmental Clearance-	1923/Praya/SEAC/656/2013/JDCA(V) Dated 12.10.2013				
II.	Capacity as per EC	26,160 TPA				
III.	Lease area	5.49 Hectares with three blocks				
IV.	Lease Period	09.09.1974 to 08.09.2034 (2 <sup>nd</sup> renewal for 20 years)				
V.	Date of opening of mine	Not available				
VI.	Consent to Operate (CTO) under air and water act	166122/UPPCB/ALLAHABAD (UPPCB)/CTO/BOTH/PRAYAGRAJ/2022 DATED 13.11.2022 validity from 01.01.2023 to 31.12.2027				
VII.	Capacity as per CTO	17000 TPA (Silica Sand)				
VIII.	Is any washing plant within the lease	No				
IX.	Modified mining plan	<ul style="list-style-type: none"> <li>Approved vide letter no. 2174/MP/16 Dated 18.12.2018 for period from 2018-19 to 2022-23 under rule 34 of UP Minor Mineral Concession Rules 1963</li> </ul>				
X.		Year	Proposal (Tons)	Achieved (Tons)	Deviation (%)	Remark Data are procured from approved Scheme of mining approved vide letter no. 2174/MP/16 Dated 18.12.2018.
		2014-15	20150	Nil	-100%	
		2015-16	20968	14906	-29%	
		2016-17	24672	23703	-04%	
		2017-18	21264	19135	-10%	Data are procured from DMO Office Through Whatsup upto Dec, 2021.
		2018-19	58240	19924	Ascertained on Receipt of enhanced capacity Environmental clearance	
		2019-20	60074	24415		
		2020-21	60192	41389		
		2021-22	60288	8353		
		2022-23	60360			
	Total					
XI.	Observation based on mining plane	<ul style="list-style-type: none"> <li>DGPS survey of Mining lease area is not done. Boundary pillars are not erected properly.</li> <li>The Scheme of Mining is approved on 18.12.2018 with surface plan dated 15.04.2014; example of carelessness while preparing of document &amp; subsequent approval. In all other plates, name of the lessee is not properly mentioned.</li> <li>Block-1 of the mining lease is not matching on ground, which seems to be illegal mining.</li> <li>Production, Development, Dumping, Plantation, Reclamation &amp; rehabilitation works are not done as per the proposals of approved mining plan document.</li> <li>The mining operations are not being carried out in scientific &amp; systematic manner.</li> <li>There is absolutely no relevance in approved proposals and actual working. Excavation is not in consonance with the 48 years of mining lease period.</li> <li>Reserve /resources are enhanced many fold without undertaking</li> </ul>				

		exploration activities
XII.	Observation based on Environmental Clearance	<ul style="list-style-type: none"> <li>• Over production has been found during 2016-17 to 2020-21,</li> <li>• Project operated the mines without valid consent to operate during committee visit,</li> <li>• As per record, PAs are not submitting six monthly compliance report to the concern authority,</li> <li>• It has been observed that the none of mine workers wearing personal protective equipment's (PPEs) likes, safety shoes, helmets mask etc on site,</li> <li>• It has been observed that the miner is neither established nor conducting monitoring of the RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> parameters at site,</li> <li>• It has been observed that the miner is neither established nor conducting monitoring of the ground water level and its quality parameters at site,</li> <li>• It has been observed that the miner is not given safety training to the employee,</li> <li>• It has been observed that the miner does not have OB waste management,</li> <li>• It has been observed that miner does not stored top soil at site,</li> <li>• It has been observed that the miner developed significant green belt only both side of entrance,</li> <li>• It has been observed that the 7.5 meter safety zone planation has not been done throughout the boundary lease,</li> <li>• It has been observed that the PAs are using various machine including JCB etc.,</li> <li>• It has been found that the peripheral fencing of the excavated area has not been done so far,</li> </ul>
XIII.	Observation as per CTO	<ul style="list-style-type: none"> <li>• Over production has been found during 2016-17 to 2020-21,</li> <li>• Project operated the mines without valid consent to operate during committee visit.</li> </ul>
XIV.	Observation based on Satellite images on various interval	<ul style="list-style-type: none"> <li>• Above sanctioned lease has been divided in to three block.</li> <li>• Satellite images depicted that the no mining activity noticed in block III,</li> <li>• However, significant mining has been noticed only block I and II.</li> <li>• Mining outside the lease area has also been evident in block I and II.</li> </ul>

Ms Chawla Silika Sand trading Company  
Block-I, II & III (Area: 2.43, 1.60 ha & 1.43 ha)

(c)

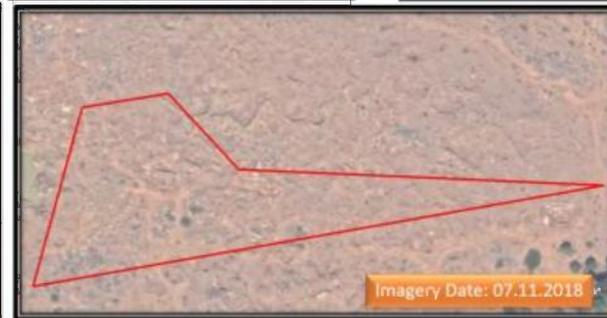
Block-I →



Block-II →



Block-III ↓



D	Lease	Smt. Amita Gupta & Shri Abhilesh Kumar Gupta																																	
	Mining site	Janwa Silica Sand Mine																																	
	Environmental Clearance-	1803/Parya/SEAC/967/2011/TA (M) dated 11.11.2014 & transfer vide letter no. 365/Parya/SEIAA/967/2021 dated 17.12.2021																																	
	Capacity as per EC	25000 TPA																																	
	Lease area	17.75 Hectares																																	
	Lease Period	25.05.1973 to 24.05.2033 (2 <sup>nd</sup> renewal)																																	
	Date of opening of mine	02.02.2016																																	
	Consent to Operate (CTO) under air and water act	163788/UPPCB/ Allahabad (UPPCBRO)/CTO/Both /PARYAGRAJ/2022 dated 12.09.2022 valid from 12.09.2022 to 31.12.2022																																	
	Capacity as per CTO	12500 TPA (Sand & Morrum)																																	
	Is any washing plant within the lease	No																																	
	Modified mining plane	Approved vide letter Dated 10.06.2021 for a period from 2021-22 to 2023-24 under rule 34 of UP Minor Mineral Concession Rules 1963.																																	
		<table border="1"> <thead> <tr> <th>Year</th> <th>Proposal (Tons)</th> <th>Achieved (Tons)</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td>2015-16</td> <td>---</td> <td>13581</td> <td rowspan="9">Data are procured from DMO Office through whatsapp up. The mine was in operation without valid approved miningplandocumentduring2019-20 &amp; 2020-21.</td> </tr> <tr> <td>2016-17</td> <td>---</td> <td>19885</td> </tr> <tr> <td>2017-18</td> <td>---</td> <td>18767</td> </tr> <tr> <td>2018-19</td> <td>---</td> <td>19424</td> </tr> <tr> <td>2019-20</td> <td>Nil</td> <td>16225</td> </tr> <tr> <td>2020-21</td> <td>Nil</td> <td>5061</td> </tr> <tr> <td>2021-22</td> <td>25000</td> <td>12970</td> </tr> <tr> <td>2022-23</td> <td>25000</td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>		Year	Proposal (Tons)	Achieved (Tons)	Remarks	2015-16	---	13581	Data are procured from DMO Office through whatsapp up. The mine was in operation without valid approved miningplandocumentduring2019-20 & 2020-21.	2016-17	---	19885	2017-18	---	18767	2018-19	---	19424	2019-20	Nil	16225	2020-21	Nil	5061	2021-22	25000	12970	2022-23	25000				
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2021-22	25000	12970																																	
2022-23	25000																																		
	Observation based on mining plane	<ul style="list-style-type: none"> <li>DGPS survey of Mining lease area is not done. Boundary pillars are not erected properly.</li> <li>Production, Development, Dumping, Plantation, Reclamation &amp; rehabilitation works are not done as per the proposals of approved mining plan document. The mining operations are not being carried out in scientific &amp; systematic manner. There is absolutely no relevance in approved proposals and actual working. Excavation is not in consonance with the 49 years of mining lease period.</li> </ul>																																	
	Observation based on Environmental Clearance	<ul style="list-style-type: none"> <li>It has been found that the peripheral fencing of the excavated area has not been done so far,</li> <li>It has been found that the peripheral fencing of the excavated area has not been done so far,</li> <li>It has been observed that the none of mine workers wearing personal protective equipment's (PPEs) likes, safety shoes,</li> </ul>																																	

		<p>helmets mask etc on site,</p> <ul style="list-style-type: none"> <li>• It has been observed that the miner is neither established nor conducting monitoring of the RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> parameters at site,</li> <li>• It has been observed that the miner is neither established nor conducting monitoring of the ground water level and its quality parameters at site,</li> <li>• It has been observed that the miner is not given safety training to the employee,</li> <li>• It has been observed that the miner does not have OB waste management,</li> <li>• It has been observed that miner does not stored top soil at site,</li> <li>• It has been observed that the 7.5 meter safety zone planation has not been done throughout the boundary lease,</li> <li>• It has been observed that the PAs are using JCB etc.</li> </ul>
	Observation based on Consent to Operate	<ul style="list-style-type: none"> <li>• It is important to note here that the above lease is for silica sand, whereas, the CTO has been granted for the sand and morrum,</li> <li>• Operated mining without valid CTO during 2016 to 2022,</li> </ul>
	Observation based on Satellite images on various interval	<ul style="list-style-type: none"> <li>• Satellite image clearly depicted that the lease conduction non-significant mining during 2017 to 2019,</li> <li>• Significant mining has been observed during after 2019,</li> <li>• Mining outside of the lease has also been observed,</li> <li>• No green belt has been developed,</li> </ul>

Ms Modi Minerals Janwa, Area: 17.12 ha



(D)

E	Lease	Shri Rajiv Kumar Chawla																												
	Mining site	Uthagi Tarhar Silica Sand Mine																												
I.	Environmental Clearance-	85/Parya (DEIAA))-77/2016-17 dated 06.06.2016																												
II.	Capacity as per EC	First year : 52,235 Tons Second Year : 52,800 Tons Third Year : 59,981 Tons Fourth Year : 60,000 Tons Fifth Year : 60,000 Tons																												
III.	Lease area	3.59 Hectares																												
IV.	Lease Period	25.05.1973 to 24.05.2033 (3rd renewal)																												
V.	Date of opening of mine	20.01.1972																												
VI.	Consent to Operate (CTO) under air and water act	86887/UPPCB/Allahabad (UPPCBRO)/CTO/Air/Allahabad/2020 dated 29.03.2020 valid from 01.01.2020 to 31.12.2024																												
VII.	Capacity as per CTO	Not mentioned in CTO																												
VIII.	Is any washing plant within the lease	No																												
IX.	Modified mining plane	Approved vide letter Dated 08.01.2022 for a period from 2021-22 to 2025-26 under rule 34 of UP Minor Mineral Concession Rules 1963.																												
X.	<table border="1"> <thead> <tr> <th>Year</th> <th>Proposal (Tons)</th> <th>Achieved (Tons)</th> <th>Remark</th> </tr> </thead> <tbody> <tr> <td>2017-18</td> <td>52325</td> <td>10391</td> <td rowspan="7">Data are procured from DMO Office through whatsapp up.</td> </tr> <tr> <td>2018-19</td> <td>52800</td> <td>2208</td> </tr> <tr> <td>2019-20</td> <td>59981</td> <td>5706</td> </tr> <tr> <td>2020-21</td> <td>60000</td> <td>2462.9</td> </tr> <tr> <td>2021-22</td> <td>60000</td> <td>5049</td> </tr> <tr> <td>2022-23</td> <td></td> <td>1506</td> </tr> <tr> <td>2023-24</td> <td></td> <td></td> </tr> </tbody> </table>				Year	Proposal (Tons)	Achieved (Tons)	Remark	2017-18	52325	10391	Data are procured from DMO Office through whatsapp up.	2018-19	52800	2208	2019-20	59981	5706	2020-21	60000	2462.9	2021-22	60000	5049	2022-23		1506	2023-24		
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2021-22	60000	5049																												
2022-23		1506																												
2023-24																														
XI.	Observation based on mining plane	<ul style="list-style-type: none"> <li>• DGPS survey of Mining lease area is not done. Boundary pillars are not erected properly.</li> <li>• Production, Development, Dumping, Plantation, Reclamation &amp; rehabilitation works are not done as per the proposals of approved mining plan document. The mining operations are not being carried out in scientific &amp; systematic manner. The total excavation can be predicted after survey. However, excavation is not in consonance with the 49 years of mining lease period.</li> </ul>																												
XII.	Observation based on Environmental Clearance	<ul style="list-style-type: none"> <li>• Over production has been found during 2022-23.</li> <li>• It has been found that the peripheral fencing of the excavated area has not been done so far,</li> <li>• It has been found that the peripheral fencing of the excavated area has not been done so far,</li> <li>• It has been observed that the none of mine workers</li> </ul>																												

		<p>wearing personal protective equipment's (PPEs) likes, safety shoes, helmets mask etc on site,</p> <ul style="list-style-type: none"> <li>● It has been observed that the miner is neither established nor conducting monitoring of the RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> parameters at site,</li> <li>● It has been observed that the miner is neither established nor conducting monitoring of the ground water level and its quality parameters at site,</li> <li>● It has been observed that the miner is not given safety training to the employee,</li> <li>● It has been observed that the miner does not have OB waste management,</li> <li>● It has been observed that miner does not stored top soil at site,</li> <li>● It has been observed that the 7.5 meter safety zone planation has not been done throughout the boundary lease.</li> </ul>
XIII.	Observation based on Consent to Operate	<ul style="list-style-type: none"> <li>● Production capacity is not mentioned in CTO,</li> </ul>
XIV.	Observation based on Satellite images on various interval	<ul style="list-style-type: none"> <li>● Satellite image clearly depicted that the lease conduction non-significant mining during 2017 to 2022,</li> <li>● Mining outside of the lease has also been observed,</li> <li>● No green belt has been developed,</li> </ul>

Rajeev Chawla Uthagi Tarhaar (Area: 2.12 ha)

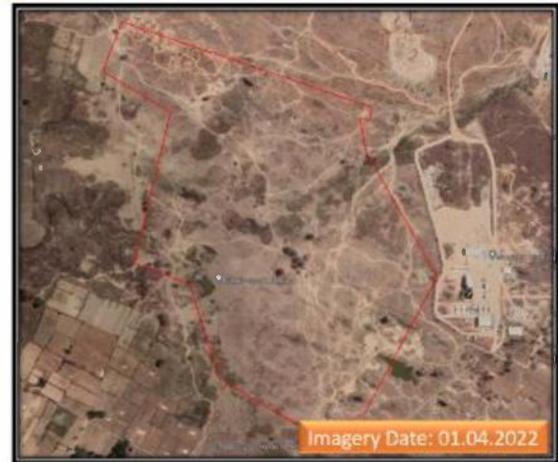
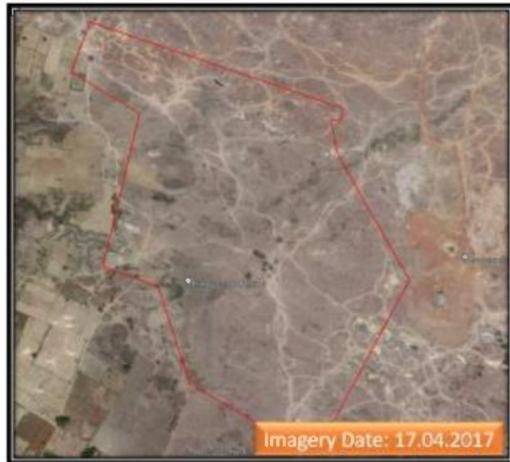


(E)

F	Lease	Smt. Nirmal Rani Chawla																																																
	Mining site	Bankipur & Chhathra Silica Sand Mine																																																
i.	Environmental Clearance	715/Praya/SEAC/654/2011/TA (M) Dated 08.07.2014.																																																
ii.	Capacity as per EC	60,000TPA																																																
iii.	Lease area	48.86 Hectares																																																
iv.	Lease Period	28.11.1978 to 27.11.2028 (2nd renewal for 20 years)																																																
v.	Date of opening of mine	05.01.1979																																																
vi.	Consent to Operate (CTO) under air and water act	171681/UPPCB/Allahabad (UPPCBRO)/CTO/Both /PARYAGRAJ/2022 dated 15.1.2023 and valid from 01.01.2023 to 31.12.2027																																																
vii.	Capacity as per CTO	60,000 TPA (Silica Sand)																																																
viii.	Is any washing plant within the lease	No																																																
ix.	Modified mining plane	Approved vide letter no. 2174/MP/16 Dated 18.12.2018 for period from 2018-19 to 2022-23 under rule 34 of UP Minor Mineral Concession Rules 1963.																																																
x.		<table border="1"> <thead> <tr> <th>Year</th> <th>Proposal (Tons)</th> <th>Achieved (Tons)</th> <th>Deviation (%)</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td>2015-16</td> <td>60000</td> <td>40233</td> <td>-33%</td> <td rowspan="4">Data are procured from approved Scheme of mining approved vide letter no.2174/MP/16, dated 18.12.2018.</td> </tr> <tr> <td>2016-17</td> <td>60000</td> <td>19653</td> <td>-67%</td> </tr> <tr> <td>2017-18</td> <td>60000</td> <td>22098</td> <td>-63%</td> </tr> <tr> <td>2018-19</td> <td>60000</td> <td>25286</td> <td>-58%</td> </tr> <tr> <td>2019-20</td> <td>60000</td> <td>12111</td> <td>-80%</td> <td rowspan="3">Data are procured from DMO Office through Whatsup.</td> </tr> <tr> <td>2020-21</td> <td>60000</td> <td>15496</td> <td>-74%</td> </tr> <tr> <td>2021-22</td> <td>60000</td> <td>23961</td> <td>-60%</td> </tr> <tr> <td>2022-23</td> <td>60000</td> <td>7983</td> <td>Upto July 22</td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>				Year	Proposal (Tons)	Achieved (Tons)	Deviation (%)	Remarks	2015-16	60000	40233	-33%	Data are procured from approved Scheme of mining approved vide letter no.2174/MP/16, dated 18.12.2018.	2016-17	60000	19653	-67%	2017-18	60000	22098	-63%	2018-19	60000	25286	-58%	2019-20	60000	12111	-80%	Data are procured from DMO Office through Whatsup.	2020-21	60000	15496	-74%	2021-22	60000	23961	-60%	2022-23	60000	7983	Upto July 22						
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xi.	Observation based on mining plane	<ul style="list-style-type: none"> <li>DGPS survey of Mining lease area is not done. Boundary pillars are not erected properly.</li> <li>Production, Development, Dumping, Plantation, Reclamation &amp; rehabilitation works are not done as per the proposals of approved mining plan document. The mining operations are not being carried out in scientific &amp; systematic manner. There is absolutely no relevance in approved proposals and actual working. Excavation is not in consonance with the 43 years of mining lease period.</li> <li>Reserve/resources are enhanced many fold without under taking exploration activities</li> </ul>																																																
xii.	Observation based on Environmental Clearance	<ul style="list-style-type: none"> <li>It has been found that the peripheral fencing of the excavated area has not been done so far,</li> <li>It has been observed that the none of mine workers wearing personal protective equipment's (PPEs) likes, safety shoes, helmets mask etc on site,</li> </ul>																																																

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xiii.	Observation based on Consent to Operate	<ul style="list-style-type: none"> <li>• No specific observation observed</li> </ul>
xiv.	Observation based on Satellite images on various interval	<ul style="list-style-type: none"> <li>• Satellite images depicted that the no significant mining activity noticed in lease area during 2017 to 2022, which is evidenced from the production data,</li> <li>• No green belt has been developed,</li> </ul>

Nirmal Rani Sonauri, Bakipur, Chatehra ghuretha (Area: 44.36 ha)

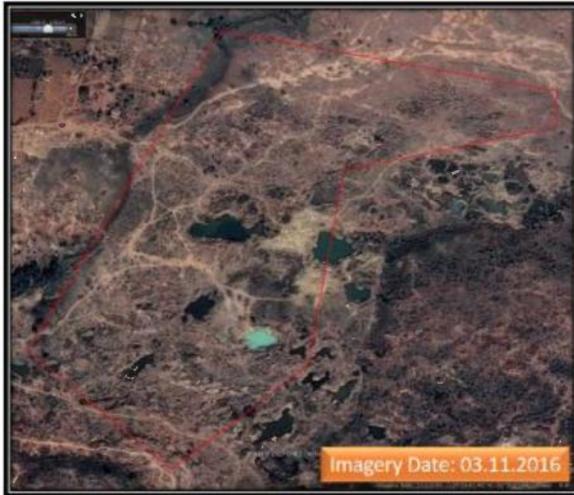


(F)

G	Lease	Shri Ashok Kumar Bajpai:																																															
	Mining site	PuraBaldu Silica Sand Mine																																															
i.	Environmental Clearance	704/Praya/SEAC/1834/JDCA(S)/2013Dated05.08.2015																																															
ii.	Capacity as per EC	3,00,000TPA																																															
iii.	Lease area	29.80Hectares																																															
iv.	Lease Period	23.02.1972to22.02.2032(2 <sup>nd</sup> renewal for20 years)																																															
v.	Date of opening of mine	28.02.1972																																															
vi.	Consent to Operate (CTO) under air and water act	163742/UPPCB/Allahabad (UPPCB)/CTO/both /PARYAGRAJ/2022 dated 14.09.2022 valid from 14.09.2022 to 31.12.2023																																															
vii.	Capacity as per CTO	3,00,000TPA (for sand/morrum)																																															
viii.	Is any washing plant within the lease	Yes																																															
ix.	Modified mining plane	Approved vide letter no.2021/6//9/69995 Dated14.06.2021 for period from2021-22to2024-25under rule 34 of UP Minor Mineral Concession Rules 1963.																																															
x.	<table border="1"> <thead> <tr> <th>Year</th> <th>Proposal (Tons)</th> <th>Achieved (Tons)</th> <th>Deviation (%)</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td>2015-16</td> <td>300000</td> <td>5836</td> <td>-98%</td> <td rowspan="6">Data are procured from approved Scheme of mining approved vide letterno.2021/6/9/69995 Dtd.14.06.2021. Further,97320Te of Silica sand is produced without approved mining plan during 2020-21</td> </tr> <tr> <td>2016-17</td> <td>300000</td> <td>45393</td> <td>-85%</td> </tr> <tr> <td>2017-18</td> <td>300000</td> <td>214642</td> <td>-28%</td> </tr> <tr> <td>2018-19</td> <td>300000</td> <td>259950</td> <td>-13%</td> </tr> <tr> <td>2019-20</td> <td>300000</td> <td>182314</td> <td>-39%</td> </tr> <tr> <td>2020-21</td> <td>0</td> <td>97320</td> <td>NA</td> </tr> <tr> <td>2021-22</td> <td>300000</td> <td></td> <td></td> <td rowspan="2">Production data are yet to be provided By DMO Office</td> </tr> <tr> <td>2022-23</td> <td>300000</td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>					Year	Proposal (Tons)	Achieved (Tons)	Deviation (%)	Remarks	2015-16	300000	5836	-98%	Data are procured from approved Scheme of mining approved vide letterno.2021/6/9/69995 Dtd.14.06.2021. Further,97320Te of Silica sand is produced without approved mining plan during 2020-21	2016-17	300000	45393	-85%	2017-18	300000	214642	-28%	2018-19	300000	259950	-13%	2019-20	300000	182314	-39%	2020-21	0	97320	NA	2021-22	300000			Production data are yet to be provided By DMO Office	2022-23	300000							
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xi.	Observation based on mining plane	<ul style="list-style-type: none"> <li>DGPS survey of Mining lease area is not done. Boundary pillars are not erected properly.</li> <li>Production, Development, Dumping, Plantation, Reclamation &amp; rehabilitation works are not done as per the proposals of approved mining plan document. The mining operations are not being carried out in scientific &amp; systematic manner. There is absolutely no relevance in approved proposals and actual working. Excavation is not in consonance with the 43 years of mining lease period.</li> <li>Reserve/resources are enhanced many fold without under taking exploration activities</li> </ul>																																															
xii.	Observation based on Environmental Clearance	<ul style="list-style-type: none"> <li>It has been found that the lease setup washing plant within the lease area, which is not permitted as per EC specific condition no. 1 and 11.</li> <li>It has been found that the peripheral fencing of the excavated area has not been done so far,</li> <li>It has been observed that the none of mine workers wearing</li> </ul>																																															

		<p>personal protective equipment's (PPEs) likes, safety shoes, helmets mask etc on site,</p> <ul style="list-style-type: none"> <li>• It has been observed that the miner is neither established nor conducting monitoring of the RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> parameters at site,</li> <li>• It has been observed that the miner is neither established nor conducting monitoring of the ground water level and its quality parameters at site,</li> <li>• It has been observed that the miner is not given safety training to the employee,</li> <li>• It has been observed that the miner does not have OB waste management,</li> <li>• It has been observed that miner does not stored top soil at site,</li> <li>• It has been observed that the 7.5 meter safety zone planation has not been done throughout the boundary lease,</li> <li>• It has been observed that the PAs are using machinery likes JCB etc.</li> </ul>
xiii.	Observation based on Consent to Operate	<ul style="list-style-type: none"> <li>• It is important to note here that the above lease is for silica sand, whereas, the CTO has been granted for the sand and morrum,</li> <li>• Operated mining without valid CTO during 2016 to 2022,</li> </ul>
xiv.	Observation based on Satellite images on various interval	<ul style="list-style-type: none"> <li>• Satellite image clearly depicted that the lease conducted - significant mining during 2016 to 2019,</li> <li>• Washing plant is also evidenced in above lease image of 2022,</li> <li>• Significant mining has been observed during after 2019,</li> <li>• Significant mining has been observed outside of the lease area,</li> <li>• No green belt has been developed,</li> </ul>

Ashok Bajpai Pura Baldu (Area: 35.08 ha)



(G)

H	Lease	Shri Abhinandan Tiwari			
	Mining site	Janwa Silica Sand Mine			
i.	Environmental Clearance	2071/Parya/SEAC/1105/2013/DD(sh.) dated 12.10.2013			
ii.	Capacity as per EC	25,000 TPA			
iii.	Lease area	14.57hectares			
iv.	Lease Period	12.09.1978to11.09.2033(2 <sup>nd</sup> renewalfor20years)			
v.	Date of opening of mine	15.03.1979			
vi.	Consent to Operate (CTO) under air and water act	116579/UPPCB/Allahabad (UPPCB)/CTO/Air/Allahabad /2020 dated 26.03.2021 valid from 01.01.021 to 31.12.2025 & 116575/UPPCB/UPPCB/Allahabad (UPPCB)/CTO/Water/Allahabad/2020 dated 26.03.2021 valid from 01.01.021 to 31.12.2021			
vii.	Capacity as per CTO	25,000 TPA (Silica Sand)			
viii.	Is any washing plant within the lease	No			
ix.	Modified mining plane	Approved vide letter no.374/MP/16 Dated14.06.2018 for period from2018-22to2022-23 under rule 34 of UP Minor Mineral ConcessionRules1963.			
x.	Year	Proposal (Tons)	Achieved (Tons)	Deviation (%)	Remarks
	2014-15	24000	3800	-84%	Data are procured from approved Scheme of mining approved vide letterno.374/MP/16Dated14.06.2018.
	2015-16	24000	24900	4%	
	2016-17	24000	25000	4%	
	2017-18	24000	24950	4%	
	2018-19	23285	24900	7%	Data are procured from DMO Office through Whatsup upto Dec;2021.
	2019-20	39283	23700	-40%	
	2020-21	80717	19750	-76%	
	2021-22	120000			
	2022-23	120000			
xi.	Observation based on mining plane	<ul style="list-style-type: none"> <li>• DGPS survey of Mining lease area is not done. Boundary pillars are not erected properly.</li> <li>• Production, Development, Dumping, Plantation, Reclamation &amp; rehabilitation works are notdoneaspertheproposalsofapprovedminingplandocument. Theminingoperationsarenot being carried out in scientific &amp; systematic manner. There is absolutely no relevance in approved proposals and actual working. Excavation is not in consonance with the 43 years of mining lease period.</li> <li>• Reserve /resources are enhanced many fold without undertaking exploration activities</li> </ul>			
xii.	Observation based on Environmental Clearance	<ul style="list-style-type: none"> <li>• Over production has been observed during 2015-16 to 2018-19,</li> </ul>			

		<ul style="list-style-type: none"> <li>• It has been found that the peripheral fencing of the excavated area has not been done so far,</li> <li>• It has been observed that the none of mine workers wearing personal protective equipment's (PPEs) likes, safety shoes, helmets mask etc on site,</li> <li>• It has been observed that the miner is neither established nor conducting monitoring of the RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> parameters at site,</li> <li>• It has been observed that the miner is neither established nor conducting monitoring of the ground water level and its quality parameters at site,</li> <li>• It has been observed that the miner is not given safety training to the employee,</li> <li>• It has been observed that the miner does not have OB waste management,</li> <li>• It has been observed that miner does not stored top soil at site,</li> <li>• It has been observed that the 7.5 meter safety zone planation has not been done throughout the boundary lease,</li> <li>• It has been observed that the PAs are also doing mining by using JCB etc.</li> </ul>
xiii.	Observation based on Satellite images on various interval	<ul style="list-style-type: none"> <li>• Satellite image clearly depicted that the lease conducted - significant mining during 2016 to 2019,</li> <li>• Washing plant is also evidenced in above lease image of 2022,</li> <li>• Significant mining has been observed during after 2019,</li> <li>• Significant mining has been observed outside of the lease area,</li> <li>• No green belt has been developed,</li> </ul>

Abhnandan Tiwari Janwa (Area: 14.40ha)



(H)

SN	Name of owner	Capacity of washing plant	Consent to operate under Water and Air Act	Validity of Consent
1.	M/s. CHAWLA SILICA SAND TRADING COMPANY	WASHED SILICA SAND <b>3500</b> TON/MONTH.	116901/UPPCB/Allahabad(UPPCBRO)/CTO/ air/ALLAHABAD/2021	09/02/2021 to 31/03/2024
			116899/UPPCB/Allahabad(UPPCBRO)/CTO/ water/ALLAHABAD/2021	09/02/2021 to 31/03/2024
2.	M/s. CHAWLA SILICA SAND TRADING COMPANY	Crushing and Washing of Silica (04 Charahi)- <b>4000</b> Ton/Month.	135787/UPPCB/Allahabad(UPPCBRO)/CTO/ air/ALLAHABAD/2021	26/09/2021 to 31/07/2024
			135785/UPPCB/Allahabad(UPPCBRO)/CTO/ water/ALLAHABAD/2021	26/09/2021 to 31/07/2024
3.	M/s. CHAWLA SILICA SAND TRADING COMPANY	Screening & Washing of Silica- <b>1500</b> Ton/Month.	150715/UPPCB/Allahabad(UPPCBRO)/CTO/ air/PRAYAGRAJ/2022	14/02/2022 to 31/03/2025
			116897/UPPCB/Allahabad(UPPCBRO)/CTO/ water/PRAYAGRAJ/2022	14/02/2022 to 31/03/2025
4.	M/s QUALITY MINERALS DEVELOPMENT CORPORATION	Crushing Stone (Chakki)-Ton/Day 50 Metric Tonnes/Day Washing of Silica- Ton/Day <b>15</b> Metric Tonnes/Day <b>450 Ton/Month.</b>	151906/UPPCB/Allahabad(UPPCBRO)/CTO/ bcoth/PRAYAGRAJ/2022	26/02/2022 to 31/03/2025
5.	M/s QUALITY MINERALS DEVELOPMENT CORPORATION	Crushing Stone (Chakki)-Ton/Day 50 Metric Tonnes/Day Washing of Silica- Ton/Day <b>20</b> Metric Tonnes/Day <b>600 Ton/Month.</b>	151908/UPPCB/Allahabad(UPPCBRO)/CTO/ both/PRAYAGRAJ/2022	26/02/2022 to 31/03/2025

SN	Name of owner	Capacity of washing plant	Consent to operate under Water and Air Act	Validity of Consent
6.	M/s NARAYAN DUTT TIWARI (SILICA WASHING PLANT)	Silica Sand-15 Ton/Day <b>450 Ton/Month.</b>	100147/UPPCB/Allahabad(UPPCBRO)/CTO/ air/ALLAHABAD/2020	29/07/2020 to 31/03/2023
7.	M/s. NAVEEN SILICA SAND UDYOG	Silica Sand-15 Ton/Day <b>450 Ton/Month.</b>	66842/UPPCB/Allahabad(UPPCBRO)/CTO/ai r/ALLAHABAD/2020	29/07/2020 to 31/03/2023
			100015/UPPCB/Allahabad(UPPCBRO)/CTO/ water/ALLAHABAD/2020	29/07/2020 to 31/03/2023
8.	M/s MODI MINERALS UDYOG	Silica Sand-700 MT/Month <b>2100 Ton/Month.</b>	98075/UPPCB/Allahabad(UPPCBRO)/CTO/ai r/ALLAHABAD/2020	01/08/2020 to 31/07/2023
			98187/UPPCB/Allahabad(UPPCBRO)/CTO/w ater/ALLAHABAD/2020	01/08/2020 to 31/07/2023
9.	M/s NARAYAN DUTT TIWARI (SILICA WASHING PLANT)	Silica Sand-15 Ton/Day <b>450 Ton/Month.</b>	100148/UPPCB/Allahabad(UPPCBRO)/CTO/ water/ALLAHABAD/2020	29/07/2020 to 31/03/2023
10.	M/s SHREE GIRDHARI LAL CHAWLA & SONS	Silica Sand-15 Ton/Day <b>450 Ton/Month.</b>	99934/UPPCB/Allahabad(UPPCBRO)/CTO/ai r/ALLAHABAD/2020	29/07/2020 to 31/03/2023
			99935/UPPCB/Allahabad(UPPCBRO)/CTO/w ater/ALLAHABAD/2020	29/07/2020 to 31/03/2023
11.	M/s HARSH MINERALS	Silica Sand-15 Ton/Day <b>450 Ton/Month.</b>	99367/UPPCB/Allahabad(UPPCBRO)/CTO/ai r/ALLAHABAD/2020	30/07/2020 to 31/03/2023
			99369/UPPCB/Allahabad(UPPCBRO)/CTO/w ater/ALLAHABAD/2020	30/07/2020 to 31/03/2023
12.	M/s BARAWHITE STONE HEIGHTS PVT LTD	Silica Sand-15 Ton/Day <b>450 Ton/Month.</b>	99914/UPPCB/Allahabad(UPPCBRO)/CTO/ai r/ALLAHABAD/2020	29/07/2020 to 31/03/2023
			99916/UPPCB/Allahabad(UPPCBRO)/CTO/w ater/ALLAHABAD/2020	29/07/2020 to 31/03/2023

SN	Name of owner	Capacity of washing plant	Consent to operate under Water and Air Act	Validity of Consent
13.	M/s AGRAWALS MINES AND MINERALS	Stone Grit-1250 Ton/Day & Sand Stone Dust Washing-50 Ton/Day <b>1500 Ton/Month.</b>	98661/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2020	30/07/2020 to 31/07/2023
			98663/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2020	30/07/2020 to 31/07/2023
14.	M/s KRISHNA MINERALS	WASHING OF SILICA SAND-1000 TON/MONTH.	84069/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2020	13/01/2020 to 31/07/2023
			84101/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2020	13/01/2020 to 31/07/2023
15.	M/s ASHOK KUMAR BAJPAI (SILICAWASHING PLANT)	WASHING OF SILICA SAND (MT/DAY)100 Metric Tones/Day <b>3000 Ton/Month.</b>	159370/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2022	01/08/2022 to 31/03/2027
16.	M/s NARAIN ENTERPRISES	Washing of Silica Sand/Stone Dust-100 Ton/Month <b>3000 Ton/Month.</b>	135798/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2021	22/09/2021 to 31/03/2024
			135797/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2021	22/09/2021 to 31/03/2024
17.	M/s SHREE GIRDHARI LAL CHAWLA & SONS	SILICA-1800 TON/MONTH	134769/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2021	26/08/2021 to 31/03/2024
			134768/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2021	26/08/2021 to 31/03/2024
18.	M/s GURU DAYAL SINGH & CO. (SILICA)	Silica Sand- <b>1000 Ton/Month</b>	126657/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2021	01/06/2021 to 31/03/2023
			126653/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2021	01/06/2021 to 31/03/2023

SN	Name of owner	Capacity of washing plant	Consent to operate under Water and Air Act	Validity of Consent
19.	M/s VANDANA SINGH (STONE/SILICA WASHING PLANT)	Stone Dust/Silica Sand- 25 Ton/Day <b>750 Ton/Month.</b>	127690/UPPCB/Allahabad(UPPCBRO)/CTO/ air/ALLAHABAD/2021	13/05/2021 to 31/03/2024
			127688/UPPCB/Allahabad(UPPCBRO)/CTO/ water/ALLAHABAD/2021	13/05/2021 to 31/03/2024
20.	M/s SILICA KHANIJ UDYOG	WASHED SILICA SAND- <b>1500 TON/MONTH</b> Maximum daily discharge,KL/day- 3.0 KLD	125229/UPPCB/Allahabad(UPPCBRO)/CTO/ air/ALLAHABAD/2021	25/03/2021 to 31/03/2024
			125226/UPPCB/Allahabad(UPPCBRO)/CTO/ water/ALLAHABAD/2021	25/03/2021 to 31/03/2024
21.	M/s SILICA KHANIJ UDYOG	WASHED SILICA SAND- <b>1500 TON/MONTH</b> Maximum daily discharge,KL/day- 2.0 KLD	117748/UPPCB/Allahabad(UPPCBRO)/CTO/ air/ALLAHABAD/2021	15/03/2021 to 31/03/2024
			118386/UPPCB/Allahabad(UPPCBRO)/CTO/ water/ALLAHABAD/2021	15/03/2021 to 31/03/2024
22.	M/s SILICA KHANIJ UDYOG	WASHED SILICA SAND- <b>1500 TON/MONTH</b> Maximum daily discharge,KL/day- 2.0 KLD	118388/UPPCB/Allahabad(UPPCBRO)/CTO/ air/ALLAHABAD/2021	15/03/2021 to 31/03/2024
			118387/UPPCB/Allahabad(UPPCBRO)/CTO/ water/ALLAHABAD/2021	15/03/2021 to 31/03/2024
23.	M/s NEW TRIVENI MINERALS	WASHED SILICA SAND- <b>1500 TON/MONTH</b> Maximum daily discharge,KL/day- 3.0 KLD	120553/UPPCB/Allahabad(UPPCBRO)/CTO/ air/ALLAHABAD/2021	26/03/2021 to 31/03/2024
			120552/UPPCB/Allahabad(UPPCBRO)/CTO/ water/ALLAHABAD/2021	26/03/2021 to 31/03/2024
24.	M/s ADISHWARA CONSTRUCTION & MINERALS CO.	WASHED SILICA SAND- <b>25 TON/DAY</b>	125613/UPPCB/Allahabad(UPPCBRO)/CTO/ air/ALLAHABAD/2021	05/04/2021 to 31/03/2024
			125612/UPPCB/Allahabad(UPPCBRO)/CTO/ water/ALLAHABAD/2021	05/04/2021 to 31/03/2024
25.	M/s PRAYAG QUALITY SAND	WASHED SILICA SAND- <b>40 MT/DAY</b>	123162/UPPCB/Allahabad(UPPCBRO)/CTO/ air/ALLAHABAD/2021	26/03/2021 to 31/03/2024

SN	Name of owner	Capacity of washing plant	Consent to operate under Water and Air Act	Validity of Consent
			123160/UppCB/Allahabad(UppCBRO)/CTO/water/ALLAHABAD/2021	26/03/2021 to 31/03/2024
26.	M/s MA JAGADAMBA & CO	STONE/SILICA WASHING - <b>1000 Ton/Month</b>	126660/UppCB/Allahabad(UppCBRO)/CTO/air/ALLAHABAD/2021	02/06/2021 to 31/03/2023
			126660/UppCB/Allahabad(UppCBRO)/CTO/air/ALLAHABAD/2021	02/06/2021 to 31/03/2023
27.	M/s ANUPAM ENTERPRISES	Silica Sand- <b>1000 Ton/Month</b>	126651/UppCB/Allahabad(UppCBRO)/CTO/air/ALLAHABAD/2021	01/06/2021 to 31/03/2023
			126649/UppCB/Allahabad(UppCBRO)/CTO/water/ALLAHABAD/2021	01/06/2021 to 31/03/2023
28.	M/s JAI SHREE TRADING COMPANY	Sand Screening & Washing – 15 Ton/Day	114648/UppCB/Allahabad(LAB)/CTO/air/ALLAHABAD/2020	28/12/2020 to 31/03/2023
			114642/UppCB/Allahabad(LAB)/CTO/water/ALLAHABAD/2020	28/12/2020 to 31/03/2023
29.	M/s SHREE BHAGWAN DASS INDUSTRIES	Silica Sand Screening & Washing <b>-15 Ton/Day</b>	108770/UppCB/Allahabad(LAB)/CTO/air/ALLAHABAD/2020	12/11/2020 to 31/03/2023
			108768/UppCB/Allahabad(LAB)/CTO/water/ALLAHABAD/2020	12/11/2020 to 31/03/2023
30.	M/s GUPTA ENTERPRISES	Crushing Stone (Chakki)-Ton/Day 25 Metric Tonnes/Day Washing of Silica-Ton/Day <b>20 Metric Tonnes/Day</b>	151186/UppCB/Allahabad(UppCBRO)/CTO/both/PRAYAGRAJ/2022	07/03/2022 to 31/03/2025
31.	M/s JAI SHREE TRADING COMPANY	Silica Sand- <b>15 Ton/Day</b>	100325/UppCB/Allahabad(UppCBRO)/CTO/air/ALLAHABAD/2020	30/07/2020 to 31/03/2023

SN	Name of owner	Capacity of washing plant	Consent to operate under Water and Air Act	Validity of Consent
			100326/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2020	30/07/2020 to 31/03/2023
32.	M/s JAI SHREE TRADING COMPANY	SILICA SAND WASHING- <b>1500 TON/MONTH</b>	140010/UPPCB/Allahabad(UPPCBRO)/CTO/air/PRAYAGRAJ/2021	15/11/2021 to 31/03/2024
			140006/UPPCB/Allahabad(UPPCBRO)/CTO/water/PRAYAGRAJ/2021	15/11/2021 to 31/03/2024
33.	M/s ALLAHABAD SANDS	STONE DUST/SILICA SAND WASHING- <b>3000 TON/MONTH</b>	141572/UPPCB/Allahabad(UPPCBRO)/CTO/air/PRAYAGRAJ/2021	15/11/2021 to 31/03/2024
			141571/UPPCB/Allahabad(UPPCBRO)/CTO/water/PRAYAGRAJ/2021	15/11/2021 to 31/03/2024
34.	M/s GLASS AND FOUNDRY SANDS	Silica Sand- 25 Ton/Day <b>450 Ton/Month.</b>	127204/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2021	13/05/2021 to 31/03/2024
			127203/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2021	13/05/2021 to 31/03/2024
35.	M/S OM LUXMI MINERALS	Sand Screening & Washing - <b>50 Ton/Hours</b>	116313/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2020	11/01/2021 to 31/03/2023
			116316/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2020	11/01/2021 to 31/03/2023
36.	M/s OM LAXMI INDUSTRIES	Silica Sand- <b>45 Ton/Hours</b>	109397/UPPCB/Allahabad(LAB)/CTO/air/ALLAHABAD/2020	15/12/2020 to 31/03/2022
			109400/UPPCB/Allahabad(LAB)/CTO/water/ALLAHABAD/2020	15/12/2020 to 31/03/2022
37.	M/s ASHA DEVI (SILICA WASHING PLANT)	Sand Screening & Washing - <b>25 Ton/Day</b>	113041/UPPCB/Allahabad(LAB)/CTO/air/ALLAHABAD/2020	28/12/2020 to 31/03/2023

SN	Name of owner	Capacity of washing plant	Consent to operate under Water and Air Act	Validity of Consent
			113028/UPPCB/Allahabad(LAB)/CTO/water/ ALLAHABAD/2020	28/12/2020 to 31/03/2023
38.	M/s KR MINERALS	Washing of Silica- Ton/Day- <b>20 Metric Tonnes/Day</b>	152414/UPPCB/Allahabad(UPPCBRO)/CTO/ both/PRAYAGRAJ/2022	16/03/2022 to 31/03/2025
39.	M/s S B S ENTERPRISES	Washing of Silica- Ton/Day- <b>40 Metric Tonnes/Day</b>	152839/UPPCB/Allahabad(UPPCBRO)/CTO/ both/PRAYAGRAJ/2022	15/03/2022 to 31/03/2025
40.	M/s SITA DEVI (SILICA WASHING PLANT)	Washing of Silica- Ton/Day- <b>10 Metric Tonnes/Day</b>	152660/UPPCB/Allahabad(UPPCBRO)/CTO/ both/PRAYAGRAJ/2022	15/03/2022 to 31/03/2025
41.	M/s LAXMI MINERAL MANUFACTURER AND TRADERS	Crushing Stone (Chakki)-Ton/Day 25 Metric Tonnes/Day Washing of Silica- Ton/Day <b>20 Metric Tonnes/Day</b>	152664/UPPCB/Allahabad(UPPCBRO)/CTO/ both/PRAYAGRAJ/2022	15/03/2022 to 31/03/2025
42.	M/s BADRI PRASAD AMAR NATH	Washing of Silica- Ton/Day <b>12.5 Metric Tonnes/Day</b>	151241/UPPCB/Allahabad(UPPCBRO)/CTO/ both/PRAYAGRAJ/2022	08/03/2022 to 31/03/2025
	<b>Total washing capacity</b>	<b>49375 Ton /Month</b>		

**FIR logged till date against illegal mining the area in question**

S.No.	FIR Date	Police Station	Tahasil	Gram	FIR No.	FIR matter
01.	30/03/2022	Sankargargh	Bara	Charhari	0066/2022	Illegal mining of Silica Sand In Gram Charhari
02.	01/10/2022	Sankargargh	Bara	Bihariya	0293/2022	Illegal mining of Silica Sand In Gram Bihariya on Niji Bhumi
03.	18/11/2022	Sankargargh	Bara	Gadhewa	0348/2022	Illegal mining of Silica Sand In Gram Gadhewa
04.	18/11/2022	Sankargargh	Bara	Ghondh	0349/2022	Illegal mining of Silica Sand in Gram Ghondh
05.	26/07/2021	Sankargargh	Bara	Bhaisahi	0255/2021	Illegal mining of Silica Sand in Gram Bhaisahi

**Quantum of silica sand sized during/after inspection of the Hon' ble NGT committee**

S.N.	Date	Tahsil	Location	Quantity (Cubic Meter)
01.	25/11/2022	Bara	Gadhwa se Hanuman Mandir aproch road	368.4
02.	23/11/2022	Bara	Bargari KR Minerals ke bagal me Boundary ke andar	331.6
03.	23/11/2022	Bara	Lakhnauti Prathmik School ke pass	474
04.	18/11/2022	Bara	Bargari ke arazi no 549	374
05.	18/11/2022	Bara	Narayan Dutt Tiwari Silica washing Plant	279.2
			<b>Total</b>	<b>1527.2</b>

Calculation of Environmental Compensation by Approach – II

1. Total Benefits (B) = Market Value of illegal extraction: D
  - a. Where  $D = Z \times \text{Market Value of the material per MT or m}^3$
  - b. And  $Z = \text{Excess/illegal Extraction}$
  - c. Considered market value of the material as RS. 675/- per  $\text{m}^3$  based on the emm11 provided by the DMO
  
2. Total Ecological Costs (C) = Market Value adjusted for risk factor:  $D * RF$ 
  - a. Significant number of illegal mining pits are observed in the area in question.
  - b. The area is located in close proximity of the forest land
  - c. Protected Monuments under ASI is located in the area.
  - d. Hence, considering collective impact on river water quality and ecology, the Risk Factor (RF) is considered in the category of Severe.
  - e. Therefore, considered  $RF=1$
  - f. 
$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$
  - g. Net Present Value (after netting out market value of illegally mined material)
  - h. Therefore, Total Compensation to be levied

$$NPV = PV - D$$

3. The Calculations of Environmental Compensation is illustrated in table given below



**Compiled Information for Calculation of Environmental Compensation**

1)	Name of Mine	Lease B: M/s Chawla Silica Sand Trading Company, Lakhnauti Silica Sand Mine					
2)	Validity						
	a) Consent	1. From 11.02.2018 to 31.12.2019 2. From 01.01.2020 to 31.12.2022 3. From 01.01.2023 to 31.12.2027					
	b) EC Grant Date	12.12.2014 <sup>#</sup> 01.04.2022 <sup>##</sup>					
	c) Mine Plan	From 2018-19 to 2022-23					
3)	Permitted Capacity						
	a) Consent	1,50,000 TPA (Silica Sand)					
	b) EC	50,000TPA <sup>#</sup> 1,50,000 TPA <sup>##</sup>					
	c) Mine Plan	1,50,000 TPA (2019-20)					
4)	Production Details						
		<b>Year</b>	<b>Permitted Quantity</b>	<b>Actual production (Tons)</b>	<b>Excess Quantity</b>	<b>Illegal Production (Tons)</b>	<b>Qty. For Env. Comp. (Ton)</b>
		2017-18	50,000	32208	--	26840*	26840
		2018-19	50,000	42140	--	0	0
		2019-20	50,000	47495	--	0	0
		2020-21	50,000	66755	16755	--	16755
		2021-22	50,000	32607	--	--	--
		<b>Total</b>			<b>16755</b>	<b>26840</b>	<b>43595</b>

- \*Average production for 10 Months calculated on the basis of CTO obtained dated.

1)	Name of Mine	Lease C: M/s Chawla Silica Sand Trading Company, Janwa Silica Sand Mine					
2)	Validity						
	a) Consent	1. From 16.03.2016 to 31.12.2017* 2. From 11.02.2018 to 31.12.2019# 3. From 01.01.2020 to 31.12.2022## 4. From 01.01.2023 to 31.12.2027					
	b) EC Grant Date	12.10.2013					
	c) Mine Plan	From 2018-19 to 2022-23					
3)	Permitted Capacity						
	a) Consent	17000# TPA (Silica Sand) 26160## TPA					
	b) EC	26160 TPA					
	c) Mine Plan	60360 TPA (as per 2022-23 Mine Plan)					
4)	Production Details						
		<b>Year</b>	<b>Permitted Quantity</b>	<b>Actual Production (Tons)</b>	<b>Excess Quantity</b>	<b>Illegal Production (Tons)</b>	<b>Qty. For Env. Comp. (Ton)</b>
		2017-18	--	19135	--	19135	19135
		2018-19	17000	19924	2,924		2924
		2019-20	17000# 26160##	24415	1311**		1311
		2020-21	26160	41389	15229	--	15229
		2021-22	26160	8353	--	--	
		<b>Total</b>			<b>19464</b>	<b>19135</b>	<b>38599</b>

- \*Consent issued for Washing Plant only (From 16.03.2016 to 31.12.2017)
- \*\*Average production for 09 Months calculated on the basis of CTO obtained dated.

1)	Name of Mine	Lease D: Smt. Amita Gupta & Shri Abhilesh Kumar Gupta				
2)	Validity					
	a) Consent	From 12.09.2022 to 31.12.2022				
	b) EC Grant Date	17.12.2021				
	c) Mine Plan	From 2021-22 to 2023-24				
3)	Permitted Capacity					
	a) Consent	12500 TPA (Sand & Morrum)				
	b) EC	25000				
	c) Mine Plan	25000				
4)	<b>Production Details</b>					
	<b>Year</b>	<b>Permitted Quantity</b>	<b>Actual production (Tons)</b>	<b>Excess Quantity</b>	<b>Illegal Production (Tons)</b>	<b>Qty. For Env. Comp. (Ton)</b>
	2017-18	12500	18767	6267	18767	18767
	2018-19	12500	19424	6924	19424	19424
	2019-20	12500	16225	3725	16225	16225
	2020-21	12500	5061	0	5061	5061
	2021-22	12500	12970	470	12970	12970
	<b>Total</b>			<b>17,386</b>	<b>72,447</b>	<b>72447</b>

1)	Name of Mine	Lease E: Shri Rajiv Kumar Chawla					
2)	Validity						
	a) Consent	1. From 30.04.2018 to 31.12.2019 2. From 01.01.2020 to 31.12.2024					
	b) EC Grant Date	06.06.2016					
	c) Mine Plan	From 2021-22 to 2025-26					
3)	Permitted Capacity						
	a) Consent	Not mentioned in CTO					
	b) EC	First year : 52,235 Tons, Second Year : 52,800 Tons, Third Year : 59,981 Tons, Fourth Year : 60,000 Tons, Fifth Year : 60,000 Tons					
	c) Mine Plan	60000					
4)	Production Details						
		Year	Permitted Quantity	Actual production (Tons)	Excess Quantity	Illegal Production (Tons)	Qty. For Env. Comp. (Ton)
		2017-18	--	10391	--	10391	10391
		2018-19	--	2208	--	--	--
		2019-20	--	5706	--	--	--
		2020-21	--	2462.9	--	--	--
		2021-22	--	5049	--	--	--
		<b>Total</b>				<b>10391</b>	<b>10391</b>

<b>1)</b>	<b>Name of Mine</b>	<b>Lease F: Smt. Nirmal Rani Chawla</b>					
<b>2)</b>	<b>Validity</b>						
	<b>a) Consent</b>	1. From 30.04.2018 to 31.12.2019 2. From 01.01.2020 to 31.12.2022 3. From 01.01.2023 to 31.12.2027					
	<b>b) EC Grant Date</b>	08.07.2014					
	<b>c) Mine Plan</b>	2018-19 to 2022-23					
<b>3)</b>	<b>Permitted Capacity</b>						
	<b>a) Consent</b>	60,000 TPA (Silica Sand)					
	<b>b) EC</b>	60000					
	<b>c) Mine Plan</b>	60000					
<b>4)</b>	<b>Production Details</b>						
		<b>Year</b>	<b>Permitted Quantity</b>	<b>Actual production (Tons)</b>	<b>Excess Quantity</b>	<b>Illegal Production (Tons)</b>	<b>Qty. For Env. Comp. (Ton)</b>
		2017-18	60,000	22098	--	22098	22098
		2018-19	60,000	25286	--	0	0
		2019-20	60,000	12111	--	0	0
		2020-21	60,000	15496	--	--	--
		2021-22	60,000	23961	--	--	--
		<b>Total</b>				<b>22098</b>	<b>22098</b>

1)	Name of Mine	Lease G: Shri Ashok Kumar Bajpai					
2)	Validity						
	a) Consent	From 14.09.2022 to 31.12.2023					
	b) EC Grant Date	05.08.2015					
	c) Mine Plan	From 2021-22 to 2024-25					
3)	Permitted Capacity						
	a) Consent	3,00,000 TPA (for sand/morrum)					
	b) EC	300000					
	c) Mine Plan	300000					
4)	Production Details						
		<b>Year</b>	<b>Permitted Quantity</b>	<b>Actual production (Tons)</b>	<b>Excess Quantity</b>	<b>Illegal Production (Tons)</b>	<b>Qnty. For Env. Comp. (Ton)</b>
		2017-18	3,00,000	214642	--	214642	214642
		2018-19	3,00,000	259950	--	259950	259950
		2019-20	3,00,000	182314	--	182314	182314
		2020-21	3,00,000	97320	--	97320	97320
		2021-22	3,00,000		--	--	--
		<b>Total</b>				<b>75,4226</b>	<b>754226</b>

1)	Name of Mine	Lease H: Shri Abhinandan Tiwari					
2)	Validity						
	a) Consent	1. From 15.03.2017 to 31.12.2018 2. From 14.06.2019 to 31.12.2020 3. From 01.01.021 to 31.12.2025					
	b) EC grant date	12.10.2013					
	c) Mine Plan	From 2018-22 to 2022-23					
3)	Permitted Capacity						
	a) Consent	25,000 TPA (Silica Sand)					
	b) EC	25000					
	c) Mine Plan	1200000					
4)	Production Details						
		Year	Permitted Quantity	Actual production (Tons)	Excess Quantity	Illegal Production (Tons)	Qty. For Env. Comp. (Ton)
		2017-18	25,000	24950	--	0	0
		2018-19	25,000	24900	--	6225*	6225
		2019-20	25,000	23700	--	3950#	3950
		2020-21	25,000	19750	--	--	--
		2021-22	25,000	--	--	--	--
		<b>Total</b>	--	--	--	<b>10175</b>	<b>10175</b>

- \*Average production for 3 Months calculated on the basis of CTO obtained dated.
- #Average production for 2 Months calculated on the basis of CTO obtained dated.

Invalid Silica Washing/Drying

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S.No.	Address of Silica Washing Plant	Name of Owner	Present Status	Remark
1.	Gadha Katra	Hujari Lal Singh	Closed	Recommendation send to HO for closure
2.	Gadha Katra Hadahi	Kamlakar Singh	Closed	Recommendation send to HO for closure
3.	Bihariya Mod Mauhara	Shivam	Closed	Recommendation send to HO for closure
4.	Bihariya Mod Mauhara	Dileep Tiwari	Closed	Recommendation send to HO for closure
5.	Janwa	Nattu Prajapti	Closed	Recommendation send to HO for closure
6.	Kachari Road	Deena Mahraj	Closed	Recommendation send to HO for closure
7.	Banda Marg (Near Chauraha) Shivrajpur	Krishna Bihari	Closed	Recommendation send to HO for closure
8.	Shivrajpur to Pratappur Road (Golahiya Marg & in Village)	Kaushal Singh	Closed	<b>EC Imposed</b> Recommendation send to HO for closure
9.	Shivrajpur to Pratappur Road (Golahiya Marg & in Village)	Kallu Singh	Closed	<b>EC Imposed</b> Recommendation send to HO for closure
10.	Shivrajpur to Pratappur Road (Golahiya Marg & in Village)	Chandan Singh	Closed	<b>EC Imposed</b> Recommendation send to HO for closure
11.	Shivrajpur to Pratappur Road (Lakhnauti)	Sri Pal Singh	Closed	Recommendation send to HO for closure
12.	Lakhnauti (Adjacent to Crusher Plant)	Anoop Kesarwani	Closed	Recommendation send to HO for closure
13.	Shivrajpur to Baghla Road	Vinod Pandey	Closed	Recommendation send to HO for closure

क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विभाग परिसर कालोनी, प्लॉट-10, योजना संख्या-3, ई.पी., प्रयागकान - 221509

Email: topprayagraj@uppcb.in

संदर्भ सं. (अ.सं.)/ वि. सं. 1/2022

दिनांक: 23/11/2022

सेवा में

मुख्य पर्यावरण अधिकारी (पूता-2)

उपरो प्रदूषण नियंत्रण बोर्ड,

लखनऊ।

विषय: सिलिका सैण्ड वाशिंग प्लाण्ट/ड्राईंग इकाईयों के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथा संशोधित की धारा-33 ए के अन्तर्गत बंदी आदेश जारी किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में जोड़ित ओ०ए० संख्या-203/2021 देवीदारा खत्री बनाम यूनियन ऑफ इण्डियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 01.08.2022 के अनुपालन में गठित समिति के सदस्यों के साथ शंकरगढ़ क्षेत्र स्थित सिलिका सैण्ड प्लाण्ट/वाशिंग प्लाण्टों का निरीक्षण दिनांक 16.11.2022 से 18.11.2022 के दौरान किया गया। निरीक्षण के समय पाया गया कि शंकरगढ़ क्षेत्र में 41 सिलिका सैण्ड वाशिंग इकाईयां बोर्ड से नियमानुसार सहमति आदेश प्राप्त कर संचालित की जा रही हैं। उक्त के अतिरिक्त 13 ऐसी इकाईयां भी चिन्हित की गयी, जिनको उ०२० प्रदूषण नियंत्रण बोर्ड से न तो स्थापनार्थ अनापत्ति प्रमाण पत्र प्राप्त है एवं न ही संचालन हेतु सहमति आदेश निर्गत किया गया है। यद्यपि निरीक्षण के समय उक्त सिलिका वाशिंग इकाईयां में वाशिंग एवं ड्राईंग का कार्य नहीं पाया गया।

उपरोक्त तथ्यों को दृष्टिगत रखते हुए अवैध रूप से स्थापित निम्न 13 सिलिका वाशिंग/ड्राईंग इकाईयां के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथा संशोधित की धारा-33 ए के अन्तर्गत बंदी आदेश जारी किये जाने की संस्तुति की जाती है।

**Invalid Silica Washing/Drying Tehsil-Bara, District- Prayagraj**

S.No.	Address of Silica Washing Plant	Name of Owner
1.	Gadha Katra	Hajari Lal Singh
2.	Gadha Katra Hadahi	Kamlakar Singh
3.	Bihariya Mod Mauhara	Shivam
4.	Bihariya Mod Mauhara	Dileep Tiwari
5.	Janwa	Nattu Prajapti
6.	Kachari Road	Deena Mahraj
7.	Banda Marg (Near Chauraha) Shivrajpur	Krishna Bihari
8.	Shivrajpur to Pratappur Road (Golahiya Marg & in Village)	Kaushal Singh
9.	Shivrajpur to Pratappur Road (Golahiya Marg & in Village)	Kallu Singh
10.	Shivrajpur to Pratappur Road (Golahiya Marg & in Village)	Chandan Singh
11.	Shivrajpur to Pratappur Road (Lakhnauti)	Sri Pal Singh
12.	Lakhnauti (Adjacent to Crusher Plant)	Anoop Kesarvani
13.	Shivrajpur to Baghla Road	Vinod Pandey

भवदीय,



(आर० के० सिंह)  
क्षेत्रीय अधिकारी

**Photographs**



Fig. 1. Effluent Treatment Plant at Washing Unit



Fig. 2. Effluent Treatment Plant at Washing Unit



Fig. 3. Effluent Treatment Plant at Washing Unit



Fig. 4. Effluent Treatment Plant at Washing Unit



Fig. 5. ETP Sludge Disposal



Fig. 6. ETP Sludge Disposal



Fig. 7. ETP Sludge Disposal



Fig. 8. ETP Sludge Disposal



Fig. 9. ETP Sludge Disposal



Fig. 10. ETP Effluent Overflow

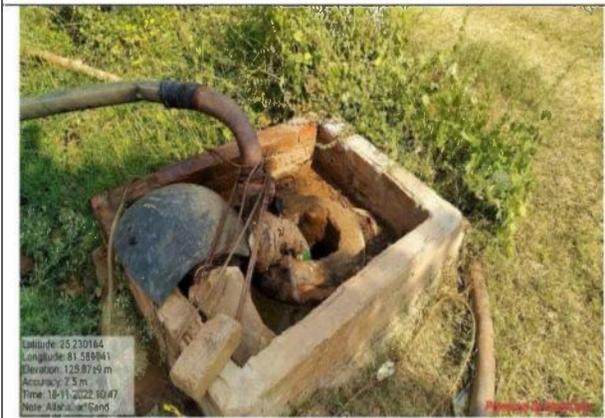


Fig. 11. Bore well at Washing Unit



Fig. 12. Bore well at Washing Unit



Fig. 13. Bore well at Washing Unit



Fig. 14. Bore well at Washing Unit



Fig. 15. Installed DG set



Fig. 16. Installed DG set



Fig. 17. Installed DG set



Fig. 18. Installed DG set



Fig. 19. Illegal Mining Sites



Fig. 20. Illegal Mining Sites



Fig. 21. Illegal Mining Sites



Fig. 22. Illegal Mining Sites



Fig. 23. Illegal Mining Sites



Fig. 24. Illegal Mining Sites



Fig. 25. Illegal Mining Sites



Fig. 26. Illegal Mining Sites



Fig. 27. Storage of Finished Materials



Fig. 28. Storage of Finished Materials



